

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

1st Floor, WTC Building, FKCCI Complex, K.G. Road,
Bangalore – 560 009

COURT NO. 2

Appeal No. : ST/20778/2018

[Arising out of the Order-in-Appeal No. MYS-EXCUS-000-APP-119-17-18 dated 15/11/2017 passed by the Commissioner of Central Tax (Appeals) Mysuru]

V.N. Security Services

Bhoomika, No. S16
12th Main, 1st Stage
Vijayanagar,
Mysore - 570 017

...Appellant

Vs.

Commissioner of Central Tax

Mysuru Commissionerate
No. S1 & S2, Vinaya Marga
Siddhartha Nagar
Mysuru – 570 011

...Respondent

Appearance:

Mr. Utkarsh Singhal, Advocate

....For Appellants

Vs.

Mr. K. Vishwanath, AR

.... For Respondents

CORAM:

Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Date of Hearing : 21/06/2023

Date of Decision : 21/06/2023

FINAL ORDER No. 20604 /2023

As Per Bench

Learned Counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme,

2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

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